

training requirements of the power sector in the country by co-ordinating the training programmes of the various utilities and supplementing the same with its own training activities. The Society will function through a Governing Council which will have broad based representation, including persons from allied fields and disciplines and representatives of the Ministry of Energy, Finance and Central Electricity Authority etc.

**Shortage of fuel oil in Sindri
Modernisation Project**

112. SHRI NARENDRA SINH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that due to shortage of field stock fuel oil the Sindri modernisation project is not likely to go into full production in the near future;

(b) if so, steps proposed to be taken to make fuel oil available; and

(c) expected time by which the projects likely to go into full production?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir.

(b) Adequate arrangements are being made for the transportation of fuel oil from Haldia to Sindri to meet the Project's requirements.

(c) Commercial production from the project is expected to commence by June/July, 1979.

**Recommendations of the Committee
on MRTF**

113. SHRI NARENDRA SINH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether on the basis of the recommendation of the High Power Committee on MRTF Government propose to bring forward legislation in Parliament in near future;

(b) if so, specific recommendation on which legislation is proposed to be brought before Parliament; and

(c) expected time in which it is to be brought?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c). The recommendations of the High Powered Expert Committee on Companies and M.R.T.P. Acts relate to many aspects of the working of both these enactments. The entire Report of the Committee is now under Government's consideration and such of the Committee's recommendations which are of an urgent nature and are accepted by Government will be given effect to by bringing amending legislation, if practicable, during the current budget session of the Parliament.

Autonomy for Radio and T.V.

114. SHRI AMAR ROYPRADHAN: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether it is a fact that Government have decided not to give full autonomy for Radio and T.V.; and

(b) if so, the reasons thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). No, Sir. Government's policy is to convert Akashvani and Doordarshan into functionally autonomous bodies consistent with the requirements of financial and parliamentary accountability.